

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

INTERLOCUTORY APPLICATION NO.39869/2018
(For disposal of present appeal as issue in the
matter is no more res integra)

IN

CIVIL APPEAL NOS.6891-6893 OF 2014

M/S.SIMPLEX INFRASTRUCTURES LTD. Appellant(s)

Versus

UNION OF INDIA AND ORS. Respondent(s)

O R D E R

The issue involved in the interlocutory application as well as the civil appeals stand answered by this Court vide its judgment dated 19.2.2018 titled Commissioner of Service Tax vs. M/s Bhayana Builders Pvt Ltd.

The civil appeals as well as interlocutory application are allowed, accordingly.

.....J.
(A.K.SIKRI)

.....J.
(ASHOK BHUSHAN)

New Delhi,
AUGUST 6, 2018

ITEM NO.4

COURT NO.4

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).8672/2013

M/S.LARSEN AND TOUBRO LIMITED & ANR.

Appellant(s)

VERSUS

THE STATE OF KARNATAKA & ANR.

Respondent(s)

APPLICATION ON BEHALF OF THE APPELLANT/PETITIONER FOR DISPOSAL OF
PRESENT APPEAL IN CIVIL APPEAL NOS. 6891-6893 OF 2014 ONLY TO BE
LISTED BEFORE THE HON'BLE COURT)

WITH

C.A. No. 6891-6893/2014 (XIV)

(FOR I/A ON BEHALF OF THE APPELLANT/PETITIONER FOR DISPOSAL OF
PRESENT APPEAL ON IA 39869/2018)

Date : 06-08-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Appellant(s) Mr. J.K.Mittal,Adv.
Mr. Rajveer Singh,Adv.
Mr. Atul Krishna,Adv.
Mr. Praveen Swarup, AOR
M/S.Parekh & Co., AOR

For Respondent(s) Mr. A.K. Panda,Sr.Adv.
Mr. Shirin Khajuria,Adv.
Mr. Arijit Prasad,Adv.,
Mr. B. Krishna Prasad, AOR

Mr. V. N. Raghupathy, AOR

UPON hearing the counsel the Court made the following
O R D E R

C.A. Nos.6891-6893/2014:

The civil appeals as well as interlocutory
application are allowed in terms of the signed order.

(B.PARVATHI)
COURT MASTER

(RAJINDER KAUR)
BRANCH OFFICER

(Signed order in C.A.Nos.6891-6893/2014 is placed on the file)